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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O.A.No.946 of 2012**

Cuttack this the 20th Day of December, 2012  
CORAM

**HON'BLE MR.ASHOK KUMAR PATNAIK, MEMBER(J)**

Lakhari @  
Aged about 66 years  
S/o. Late Ainthra  
Retired Gangman under IWI/Con./  
S.E.Railway/Kharagpur  
West Bengal  
At present C/o. Amarendra Nayak  
Nayak Enterprises  
At-Ranibandhi  
PO-Chandikhole  
Dist-Jajpur  
Odisha

(Advocate: Mr.N.R.Routray)

...Applicant

-Versus-

Union of India represented through

1. The General Manager  
South Eastern Railway  
Garden Reach  
Kolkata-43  
West Bengal
2. Deputy Chief Engineer(Con.)  
South Eastern Railway  
At/PO-Kharagpur  
Dist-West Medinapur  
West Bengal
3. Senior Divisional Financial manager  
South Eastern Railway  
At/PO-Kharagpur  
Dist-West Medinapur  
West Bengal
4. Director of Accounts Postal  
Orissa Circle  
At/PO-Mahanadi Vihar  
Town/Dist-Cuttack
5. Sub Post Master  
Haridaspur Post Office  
At/PO-Haridaspur  
Dist-Jajpur

...Respondents

(Advocate: Mr.T.Rath & Mr.S.B.Jena)

**ORDER (ORAL)**

**MR.ASHOK KUMAR PATNAIK, MEMBER(J)**

Heard Shri N.Routray, learned counsel for the applicant and Shri T.Rath,  
learned Standing Counsel, on whom a copy of this O.A. has been served, appearing  
on behalf of the Respondents and perused the materials on record.

V. A. I.

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2. Misc.Application No.1133/12 filed under Section 21(3) of the A.T.Act, 1985 seeking condonation of delay is allowed.

3. It reveals that a representation has been filed by the applicant ventilating his grievance before Respondent No.2 on 16.1.2012.

4. As agreed to by the learned counsel for the parties, without expressing any opinion on the merit of the case, I direct Respondent No.2 to consider and dispose of the said representation and communicate the decision thereon through a reasoned and speaking order within a period of 45 days from the date of receipt of this order.

If the applicant is considered entitled to receive the dues as prayed for in the representation, the same shall be released in his favour within a further period of three months.

5. Shri S.B.Jena, learned ASC has taken cognizance of the notice on behalf of Respondent Nos. 4 & 5.

6. With the above observation and direction, this O.A. is disposed of. No costs.

7. Let copies of this order along with paper book be sent to Respondent Nos. 2 to 6 at the cost of the applicant. Shri Routray undertakes to deposit the cost/requisite by 21.12.2012.

  
(ASHOK KUMAR PATNAIK)  
MEMBER(J)

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